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**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

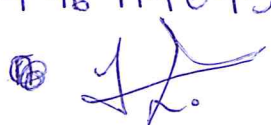
ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 27.08.2018.

PRESENT: 1.Hon'ble member (J) **Shri Rajeswara Rao vittanala**,
2.Hon'ble member (T) **Dr. Ashok Kumar Mishra**

CP/CA No	Purpose	Section	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respondent Advocate
CP(IB)No.51/B B/2018	for hearing on IA 125/18	Sec 7 of I&B Code	M/s Oriental Bank of Commerce	V B Ravishank ar & V R Vinay Kumar Advocates	M/s Associate Decor Limited	M/s Keystone Partners

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
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PETITIONER/s: **V. R. VENAY KUMAR**
(FOR V. B. RAVI SHANKAR)
9620004423

RESPONDENT/s: **TRISHA CHANDRAN (SL NO. 20)**
+96 11909525


ORDER

Heard Shri V.R Vinay Kumar, learned Counsel for Petitioner; Ms. Trisha Chandran, Proxy Counsel for Respondent.


C.P (IB) No. 51/BB/2018 is filed by Oriental Bank of Commerce/Petitioner, on 12th February 2018 u/s 7 of IBC, 2016 R/w Rule 4 of the I & B (Application to Adjudicating Authority) Rules, 2016 by inter-alia seeking to initiate CIRP in respect of **Associate Décor Limited**/Corporate Debtor, on the ground that the Respondent failed to pay more than an amount of Rs 128 Crores.

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The case is listed in the Tribunal on various dates viz., 22/02/2018, 02/03/2018, 14/03/2018, 03/04/2018, 22/04/2018, 11/05/2018, 28/06/2018, 31/07/2018, 01/08/2018 & 27/08/2018. Initially Shri V.B Ravishankar, learned Counsel was appeared on behalf of the Petitioner/Bank. Subsequently Shri V.R Vinay Kumar, learned Counsel is also appearing on behalf of the Petitioner/Bank. When the Tribunal takes up the matter for admission, the Proxy Counsel for Respondent request for adjournment, for which the learned Counsel for Petitioner/Bank has no objection to adjourn the matter as requested by the Counsel for Respondent. However, the Tribunal did not accept the adjournment on the ground that public interest is involved in the case, in which more than Rs 128 Crores is involved. The Proxy Counsel for Respondent submitted that, the issue is before the Hon'ble High Court of Karnataka. We have perused the Memo dated 31/07/2018 filed by the Respondent, wherein the Hon'ble High Court of Karnataka has granted only interim order dated 19/06/2018 for opening of the bid, and on 22/06/2018 the writ petition filed under Article 226 of the Constitution of India is for continuation of the interim order granted on 19/06/2018.

Therefore, when the Tribunal takes up the matter for admission, the learned Counsel for Petitioner is not ready to argue the case and seeks for some time. In view of the above facts and circumstances, in order to get the assistance from the Bank, we direct the General Manager, Oriental Bank of Commerce, Resolution, Recovery & Law Department, Plot No.5, Institutional Area, Sector 32, Gurgaon-122001 to be present in the Tribunal on the next date of hearing to assist the Tribunal.

Post the case on 30/08/2018.


MEMBER (T)


MEMBER (J)